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Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No:21 /2008
This, the 11th day of January 2008

Hon'ble Mr. Shanker Raju, Member (J)

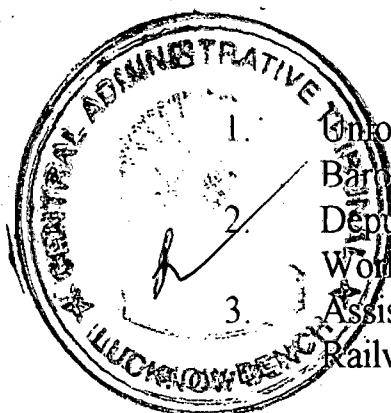
O.A. No. 21/2008

Sunil Kumar Sharma, aged about 34 years son of Swaymver Dayal Sharma resident of 554/182 Kha, Chhota Baraha, Shantinagar, Alambagh.

Applicant.

By Advocate : Shri Ratnesh Lal

Versus



1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Deputy Chief Mechanical Engineer (Works), Carriage & Wagon Workshop, Northern Railway, Alambagh, Lucknow.
3. Assistant Works Manager Carriage & Wagon Workshop, Northern Railway, Alambagh, Lucknow.

Respondents.

By Advocate : Shri N. K. Agarwal.

O.A. No. 22/2008

Anoop Kumar Srivastava, aged about 34 years, son of Late J.P. Srivastava, resident of 551 K/259, Bhillawan, Alambagh Lucknow.

Applicant.

By Advocate : Shri Ratnesh Lal.

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Deputy Chief Mechanical Engineer (Works), Carriage & Wagon Workshop, Northern Railway, Alambagh, Lucknow.
3. Assistant Works Manager Carriage & Wagon Workshop, Northern Railway, Alambagh, Lucknow.

Respondents.

By Advocate : Shri N. K. Agarwal.

O.A. No. 23/2008

Vinay Kumar, aged about 38 years, son of Sri Bajrangi Lal, resident of Plot No. 37, Ashok Vihar, Mohan Road Alambagh, Lucknow.

Applicant.

By Advocate Shri Ratnesh Lal.

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Deputy Chief Mechanical Engineer (Works), Carriage & Wagon Workshop, Northern Railway, Alambagh, Lucknow.
3. Assistant Works Manager Carriage & Wagon Workshop, Northern Railway, Alambagh, Lucknow.

Respondents.

By Advocate: Shri N. K. Agarwal.

Order (Oral)

By Hon'ble Mr. Shanker Raju, Member (J)

As these O.A. involve identical question of law founded on common facts, are being disposed of by this common order.

Applicant forgoes all other claims ^{at present} except disposal of the representation for grant of subsistence allowance. O.A.s stands disposed of with a direction to the respondents to consider the claim of the applicant and dispose of the same within a period of 2 months from the date of receipt of this order in accordance with law. No costs.


(Shanker Raju)
Member (J)

HLS/-

Certified Copy

Section Officer (Judicial)
Central Administrative Tribunal,
Lucknow Bench, Lucknow

17-1-2008